
Workers' death: NHRC notice to Guj govt, police

The NHRC on Monday said it has issued notices to the Gujarat government and the Ahmedabad police commissioner over reports that two workers died and one was critically injured when an advertising hoarding they were installing collapsed from the roof of a seven-storey building in the city last month.

NHRC notice to govt, CP over three deaths in hoarding collapse

TIMES NEWS NETWORK

Ahmedabad: The National Human Rights Commission (NHRC) has issued notices to the Gujarat govt and the Ahmedabad commissioner of police (CP), seeking a detailed report on the deaths of three workers who fell from the roof of a seven-storey building after an advertising hoarding they were installing collapsed in the Bopal area of the city last month.

In a statement issued on Monday, the NHRC said it had taken suo motu cognisance of media reports about the incident that occurred on Sep 27, observing that if the reports were true, they raised serious issues of human rights violations. The commission has asked the Guja-



The hoarding touched a live wire, triggering an electric blast that threw the workers off balance

rat chief secretary and the Ahmedabad CP to submit their reports within two weeks. On Sep 27, Luvkush alias Mahesh Gaud (21) and Keshav alias Raj Gaud (18) died after falling from the roof of Vishwkunj-2 Apartments in South Bopal while installing a hoarding for a jewellery company following a short circuit. Two days

later, the third worker, Ravi Gaud (20), succumbed to his injuries during treatment.

Police said the incident occurred when the metal frame of the 25x10-ft hoarding touched a live wire, triggering an electric blast that threw the workers off balance. Investigators later found that the installation lacked the mandatory approval from the Ahmedabad Municipal Corporation's estate department.

Following Ravi's death, his father, Gayaprasad Gaud, filed a complaint with Bopal police, leading to the arrest of contractor Umesh Saini of Makarba and subcontractor Anil alias Anilkumar Kahar of Shahpur. Both were booked under provisions of the BNS pertaining to culpable homicide not amounting to murder.

Sivasagar ASP to probe case against cop in Jorhat custodial death

STAFF CORRESPONDENT

JORHAT, Oct 13: The Jorhat Senior Superintendent of Police Shwetank Mishra on Monday stated that a detailed investigation into the death of a youth – Pritom Dutta – inside the Jorhat police station was being carried out by the Jorhat Additional SP (Headquarters) and the case registered against the Bhogdoi police outpost personnel by the family members of the deceased will be probed by an Additional SP of Sivasagar.

Addressing newsmen at the Jorhat police station, Mishra said that the overall investigation into the incident of death inside the police lock-up was being conducted by ASP Headquarters, Jorhat, while the probe into the allegations against the Bhogdoi outpost in-charge B Gohain will be conducted by an ASP of Sivasagar to maintain all fairness and neutrality.

A case (No. 534/ 2025) under Section 105 of BNS has been registered at the Jorhat police station following the lodging of an FIR by the family members of Pritom against the Bhogdoi police in-charge.

The custodial death of Pritom has been registered as an unnatural death (Case No. 56/2025) at the Jorhat police station.

It is to be mentioned here that a police team from Bhogdoi outpost had arrested Pritom from his residence late Saturday night at No. 2 Chengeligaon, for his alleged involvement in a theft case (No. 521/2025) of Jorhat PS registered under sections 331 (4), and 305(A) of the BNS.

The SP, while stating the sequence of events, said that Pritom was brought to the police station at 3 am of Sunday from JMCH after carrying out the necessary medical examination.

The SP said that an FSL team had arrived at the police station and inspected the place of occurrence of the incident and videographed the site. He said that from the preliminary investigation, it has been found that Pritom had asked for a cup of tea from the sentry guard on duty at the lock-up at 7.26 am.

The guard, after informing a colleague about Pritom's request for a cup of tea, on his return at 7.38 am, did not find Pritom inside the lock-up and thought that he

had gone to the adjacent toilet. Failing to get Pritom's response to his calls, the sentry went inside the toilet and saw him hanging inside, the SP said.

He said that in an attempt to save Pritom, the sentry brought down his body, which was hanging from a strip of blanket which is used as a mattress in the lock-up, and immediately informed the emergency officer at the police station.

Pritom was rushed to the JMCH, where doctors declared him brought dead, the SP added. Stating that the inquest report found ligature marks, Mishra said that the post-mortem was conducted today by a panel of three doctors under NHRC guidelines, with videography being done as part of the process.

The SP also informed that, as per an SOP of the state police headquarters, persons arrested by an outpost in a district during the night are to be lodged at the police station, as the CCTV system of the police stations could be directly viewed from the State headquarters. He said that Pritom was arrested for various offences at least five times.

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported death of two workers and the critical injuries to another due to collapse of an advertising hoarding in Ahmedabad, Gujarat

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-death-two-workers-and-critical>

New Delhi: 13th October, 2025

NHRC, India takes suo motu cognizance of the reported death of two workers and the critical injuries to another due to collapse of an advertising hoarding in Ahmedabad, Gujarat

Issues notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two workers died and one was critically injured due to collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad, Gujarat. The incident happened on 27th September, 2025.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 29th September, 2025, about 15 labourers were installing a hoarding nearly 80 feet above on a residential building when it collapsed. Of the ten workers who fell down, two died while one was grievously injured and seven others sustained minor injuries. The injured were admitted to a hospital for treatment.

NHRC.NIC

एनएचआरसी, भारत ने अहमदाबाद, गुजरात में एक विज्ञापन होर्डिंग गिरने से दो श्रमिकों की कथित मृत्यु और एक अन्य के गंभीर रूप से घायल होने की घटना का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%85%E0%A4%B9%E0%A4%AE%E0%A4%A6%E0%A4%BE%E0%A4%AC%E0%A4%BE%E0%A4%A6-%E0%A4%97%E0%A5%81%E0%A4%9C%E0%A4%B0%E0%A4%BE%E0%A4%A4-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%8F%E0%A4%95-%E0%A4%B5%E0%A4%BF%E0%A4%9C%E0%A5%8D%E0%A4%9E%E0%A4%BE%E0%A4%AA%E0%A4%A8-%E0%A4%B9%E0%A5%8B%E0%A4%B0%E0%A5%8D%E0%A4%A1%E0%A4%BF%E0%A4%82%E0%A4%97-%E0%A4%97%E0%A4%BF%E0%A4%B0%E0%A4%A8%E0%A5%87-%E0%A4%B8%E0%A5%87-%E0%A4%A6%E0%A5%8B-%E0%A4%B6%E0%A5%8D%E0%A4%B0%E0%A4%AE%E0%A4%BF%E0%A4%95%E0%A5%8B%E0%A4%82>

नई दिल्ली: 13 अक्टूबर, 2025

एनएचआरसी, भारत ने अहमदाबाद, गुजरात में एक विज्ञापन होर्डिंग गिरने से दो श्रमिकों की कथित मृत्यु और एक अन्य के गंभीर रूप से घायल होने की घटना का स्वतः संज्ञान लिया

आयोग ने मुख्य सचिव, गुजरात सरकार और पुलिस आयुक्त, अहमदाबाद को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि अहमदाबाद, गुजरात के बोपल क्षेत्र में सात मंजिला इमारत की छत से एक विज्ञापन होर्डिंग गिरने से दो श्रमिकों की मृत्यु हो गई और एक गंभीर रूप से घायल हो गया। यह घटना 27 सितंबर, 2025 को हुई थी।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो यह मानव अधिकार उल्लंघन का एक गंभीर मुद्दा है। इसलिए, आयोग ने गुजरात सरकार के मुख्य सचिव और अहमदाबाद के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

29 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, लगभग 15 मजदूर एक आवासीय इमारत पर लगभग 80 फीट ऊपर होर्डिंग लगा रहे थे, तभी होर्डिंग गिर गई। उस दौरान नीचे गिरे दस मजदूरों में से दो की मौत हो गई, एक गंभीर रूप से घायल हो गया और सात अन्य को मामूली चोटें आईं। घायलों को इलाज के लिए अस्पताल में भर्ती कराया गया।

Times of India

NHRC notice to Gujarat govt, police over three deaths due to hoarding collapse

<https://timesofindia.indiatimes.com/city/ahmedabad/nhrc-notice-to-gujarat-govt-police-over-three-deaths-due-to-hoarding-collapse/articleshow/124534822.cms>

Oct 13, 2025, 11.39 PM IST

Ahmedabad: The National Human Rights Commission (NHRC) has issued notices to the Gujarat govt and the Ahmedabad commissioner of police (CP), seeking a detailed report on the deaths of three workers who fell from the roof of a seven-storey building after an advertising hoarding they were installing collapsed in the Bopal area of the city last month.

In a statement issued on Monday, the NHRC said it had taken suo motu cognisance of media reports about the incident that occurred on Sep 27, observing that if the reports were true, they raised serious issues of human rights violations. The commission has asked the Gujarat chief secretary and the Ahmedabad CP to submit their reports within two weeks.

On Sep 27, Luvkush alias Mahesh Gaud (21) and Keshav alias Raj Gaud (18) died after falling from the roof of Vishwkunj-2 Apartments in South Bopal while installing a hoarding for a jewellery company following a short circuit. Two days later, the third worker, Ravi Gaud (20), succumbed to his injuries during treatment at Sola Civil Hospital.

Police said the incident occurred when the metal frame of the 25x10-ft hoarding touched a live wire, triggering an electric blast that threw the workers off balance. Investigators later found that the installation lacked the mandatory approval from the Ahmedabad Municipal Corporation's estate department.

Following Ravi's death, his father, Gayaprasad Gaud, filed a complaint with Bopal police, leading to the arrest of contractor Umesh Saini of Makarba and subcontractor Anil alias Anilkumar Kahar of Shahpur. Both were booked under provisions of the Bharatiya Nyaya Sanhita (BNS) pertaining to culpable homicide not amounting to murder.

Free Press Journal

NHRC Takes Suo Motu Cognizance Of Hoarding Collapse In Ahmedabad That Killed 2 Workers

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks.

<https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognizance-of-hoarding-collapse-in-ahmedabad-that-killed-2-workers>

FPJ News Service Updated: Monday, October 13, 2025, 08:00 PM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two workers died and one was critically injured due to collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad, Gujarat. The incident happened on 27th September, 2025.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 29th September, 2025, about 15 labourers were installing a hoarding nearly 80 feet above on a residential building when it collapsed. Of the ten workers who fell down, two died while one was grievously injured and seven others sustained minor injuries. The injured were admitted to a hospital for treatment.

The Daily Jagran

Gujarat: Several Injured After Portion Of Three-Storey Building Collapses In Bhavnagar's Anandnagar Area

Gujarat Building Collapse: Soon after receiving information about the building collapse, the local authorities rushed to the spot and launched a relief operation. The injured were taken to the nearby hospital.

<https://www.thedailyjagran.com/india/gujarat-building-collapse-updates-several-injured-dead-after-portion-of-three-storey-house-falls-in-bhavnagars-anandnagar-area-10273432>

ANI | By Raju Kumar | Tue, 14 Oct 2025 07:40 AM (IST)

Gujarat Building Collapse: Several people were injured after a portion of a three-storey building collapsed in the Anandnagar area of Bhavnagar, Gujarat, on Monday night, prompting authorities to launch a rescue operation.

Bhavnagar Deputy Superintendent of Police, RR Singhal, said rescue operations are underway, and the injured have been taken to a hospital for treatment.

"A portion of a three-storey building collapsed in Bhavnagar. The fire brigade team is present at the spot. Rescue operations are underway. The injured have been admitted to the hospital," he added.

NHRC Takes Suo Motu Cognisance Of Death Of Workers In Advertising Hoarding Collapse

In another development on Monday, the National Human Rights Commission (NHRC) took suo motu cognisance of a media report that two workers died and one was critically injured due to collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad, Gujarat. The incident happened on September 27, 2025.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks.

According to the media report, carried on September 29, about 15 labourers were installing a hoarding nearly 80 feet above on a residential building when it collapsed. Of the ten workers who fell down, two died while one was grievously injured and seven others sustained minor injuries.

The Hans India

NHRC seeks report from Gujarat govt, cops on 2 hoarding-collapse deaths

<https://www.thehansindia.com/news/national/nhrc-seeks-report-from-gujarat-govt-cops-on-2-hoarding-collapse-deaths-1014204>

IANIS | 13 Oct 2025 5:56 PM IST

HIGHLIGHTS The NHRC has sought a report within two weeks from the Gujarat government and Ahmedabad Police Chief over the death of two workers under a rooftop advertising hoarding that collapsed last month, an official said on Monday.

New Delhi: The NHRC has sought a report within two weeks from the Gujarat government and Ahmedabad Police Chief over the death of two workers under a rooftop advertising hoarding that collapsed last month, an official said on Monday. The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that two workers died and one was critically injured due to the collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad, Gujarat, on September 27, the official said in a statement.

The Commission observed that the contents of the media report, if true, raise a serious issue of human rights violations. "Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks," said the statement. According to the media report, carried on September 29, about 15 labourers were installing a hoarding nearly 80 feet above the ground on a residential building when it collapsed.

Of the ten workers who fell, two died while one was grievously injured, and seven others sustained minor injuries. The injured were admitted to a hospital for treatment, said the report. In a separate case, the NHRC took suo motu cognisance of two separate incidents in Madhya Pradesh that involved child branding and electrocution deaths.

The Commission had issued notices to senior district officials on October 7, demanding detailed reports within two weeks. The first incident, reported from Jhabua district, involved three children suffering from pneumonia who were allegedly branded with a hot iron rod by a local faith healer. Shockingly, the parents themselves had taken the children to the healer, believing in traditional practices over medical treatment.

In a separate tragedy, two children aged 8 and 10 lost their lives due to electrocution while playing inside a Durga Puja pandal in Jabalpur district. The incident occurred on September 24 when the children came in contact with an iron pipe that had been negligently wired with electricity by the pandal organisers.

Gujarat Samachar

NHRC seeks report from Gujarat govt, cops on 2 hoarding-collapse deaths

<https://english.gujaratsamachar.com/news/gujarat/nhrc-seeks-report-from-gujarat-govt-cops-on-2-hoarding-collapse-deaths>

Updated: Oct 13th, 2025

The NHRC has sought a report within two weeks from the Gujarat government and Ahmedabad Police Chief over the death of two workers under a rooftop advertising hoarding that collapsed last month, an official said on Monday.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that two workers died and one was critically injured due to the collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad, Gujarat, on September 27, the official said in a statement.

The Commission observed that the contents of the media report, if true, raise a serious issue of human rights violations.

“Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks,” said the statement.

According to the media report, carried on September 29, about 15 labourers were installing a hoarding nearly 80 feet above the ground on a residential building when it collapsed.

Of the ten workers who fell, two died while one was grievously injured, and seven others sustained minor injuries. The injured were admitted to a hospital for treatment, said the report.

In a separate case, the NHRC took suo motu cognisance of two separate incidents in Madhya Pradesh that involved child branding and electrocution deaths.

The Commission had issued notices to senior district officials on October 7, demanding detailed reports within two weeks.

The first incident, reported from Jhabua district, involved three children suffering from pneumonia who were allegedly branded with a hot iron rod by a local faith healer. Shockingly, the parents themselves had taken the children to the healer, believing in traditional practices over medical treatment.

In a separate tragedy, two children aged 8 and 10 lost their lives due to electrocution while playing inside a Durga Puja pandal in Jabalpur district.

The incident occurred on September 24 when the children came in contact with an iron pipe that had been negligently wired with electricity by the pandal organisers.

(This story was taken from syndicated feed and was only edited for style by Gujarat Samachar Digital team)

Punjab News Express

NHRC seeks report from Gujarat govt, cops on 2 hoarding-collapse deaths

<https://www.punjabnewsexpress.com/crime-justice/news/nhrc-seeks-report-from-gujarat-govt-cops-on-2-hoarding-collapse-deaths-301396>

IANIS | October 13, 2025 04:17 PM

NEW DELHI: The NHRC has sought a report within two weeks from the Gujarat government and Ahmedabad Police Chief over the death of two workers under a rooftop advertising hoarding that collapsed last month, an official said on Monday.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that two workers died and one was critically injured due to the collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad, Gujarat, on September 27, the official said in a statement.

The Commission observed that the contents of the media report, if true, raise a serious issue of human rights violations.

“Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks,” said the statement.

The Week

NHRC notice to Guj govt police over death of 2 workers in hoarding collapse in Ahmedabad

<https://www.theweek.in/wire-updates/national/2025/10/13/des36-nhrc-guj-workers.html>

PTI Updated: October 13, 2025 17:23 IST

New Delhi, Oct 13 (PTI) The NHRC on Monday said it has issued notices to the Gujarat government and the Ahmedabad police commissioner over reports that two workers died and one was critically injured when an advertising hoarding they were installing collapsed from the roof of a seven-storey building in the city last month.

The National Human Rights Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

The NHRC has "taken suo motu cognisance of a media report that two workers died and one was critically injured due to the collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad," it said in a statement.

The incident happened on September 27.

Therefore, it has issued notices to the chief secretary of the government of Gujarat and the commissioner of police, Ahmedabad, seeking a detailed report in two weeks, it said.

According to the media report, carried on September 29, about 15 labourers were installing a hoarding, nearly 80 ft, on a residential building when it collapsed. Of the ten workers who fell down, two died while one was grievously injured, and seven others sustained minor injuries. The injured were admitted to a hospital for treatment, the statement said.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

Storyboard18

NHRC issues notice to Gujarat Chief Secretary, calls for report on Ahmedabad hoarding collapse

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report.

<https://www.storyboard18.com/how-it-works/nhrc-issues-notice-to-gujarat-chief-secretary-calls-for-report-on-ahmedabad-hoarding-collapse-82454.htm>

By Storyboard18| Oct 13, 2025 4:24 PM

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two workers died and one was critically injured due to collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of Ahmedabad, Gujarat. The incident happened on 27th September, 2025.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Gujarat and the Commissioner of Police, Ahmedabad, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 29th September, 2025, about 15 labourers were installing a hoarding nearly 80 feet above on a residential building when it collapsed. Of the ten workers who fell down, two died while one was grievously injured and seven others sustained minor injuries. The injured were admitted to a hospital for treatment.

News On Air

NHRC Issues Notices Over Deaths of Two Workers in Ahmedabad

<https://www.newsonair.gov.in/nhrc-issues-notices-over-deaths-of-two-workers-in-ahmedabad/>

Site Admin | October 13, 2025 2:27 PM

12 hours ago

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary of Gujarat and the Commissioner of Police of Ahmedabad in a matter related to the reported death of two workers in Ahmedabad. Taking suo moto cognisance of a media report that two workers died and one was critically injured due to the collapse of an advertising hoarding from the roof of a seven-storey building in the Bopal area of the district. According to the report, the incident took place on the 27th of last month when 15 labourers were installing a hoarding nearly 80 feet above a residential building when it collapsed. The NHRC has sought a detailed report on the incident within two weeks.

Devdiscourse

Tragedy Strikes: Advertising Hoarding Collapse in Ahmedabad

The National Human Rights Commission (NHRC) issued notices to the Gujarat government and Ahmedabad police after two workers died and one was critically injured following the collapse of an advertising hoarding. The incident occurred on September 27 in Ahmedabad. The NHRC considers the situation a serious human rights issue.

<https://www.devdiscourse.com/article/law-order/3662030-neglect-and-fund-shortage-hamper-nagalands-soil-conservation-efforts>

Devdiscourse News Desk | New Delhi | Updated: 13-10-2025 17:12 IST | Created: 13-10-2025 17:12 IST

The National Human Rights Commission (NHRC) has taken action regarding a tragic incident in Ahmedabad, where an advertising hoarding collapse resulted in the deaths of two workers and one critically injured individual.

The NHRC has issued notices to the Gujarat government's chief secretary and the Ahmedabad police commissioner following reports that the accident occurred on September 27 in the Bopal area.

The commission is seeking a detailed report on the incident, which involved 15 laborers and left several with minor injuries. The NHRC has noted this situation as a significant human rights concern.

(With inputs from agencies.)

Dainik Tribune

अहमदाबाद में होर्डिंग गिरने से 2 मजदूरों की मौत, NHRC का गुजरात सरकार-पुलिस को नोटिस

यदि मीडिया खबरों में आई जानकारी की सत्य है, तो यह मानवाधिकार उल्लंघन का एक गंभीर मुद्दा

<https://www.dainiktribuneonline.com/news/nation/2-labourers-killed-after-hoarding-collapses-in-ahmedabad-nhrc-issues-notice-to-gujarat-government-police/>

Agency | नई दिल्ली, Updated At : 07:47 PM Oct 13, 2025 IST

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने गुजरात सरकार और अहमदाबाद पुलिस आयुक्त को नोटिस जारी किए हैं। यह नोटिस पिछले महीने अहमदाबाद में सात-मंजिला इमारत की छत पर एक विज्ञापन होर्डिंग लगा रहे मजदूरों के गिरने से दो की मौत और एक के गंभीर रूप से घायल होने के मामले को लेकर जारी किए गए हैं।

राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि मीडिया खबरों में आई जानकारी की सत्य है, तो यह मानवाधिकार उल्लंघन का एक गंभीर मुद्दा है। एनएचआरसी ने एक मीडिया खबर का संज्ञान लिया है, जिसमें कहा गया है कि अहमदाबाद के बोपल क्षेत्र में सात-मंजिला इमारत की छत से एक विज्ञापन होर्डिंग को लगाने के दौरान गिरने से दो मजदूरों की मौत हो गई। एक गंभीर रूप से घायल हो गया।

यह घटना 27 सितंबर को हुई थी। आयोग ने गुजरात सरकार के मुख्य सचिव और अहमदाबाद के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। मीडिया में 29 सितंबर को प्रकाशित एक खबर के अनुसार, करीब 15 मजदूर एक आवासीय इमारत पर लगभग 80 फुट लंबा होर्डिंग स्थापित कर रहे थे, तभी वह गिर गया। गिरने वाले दस मजदूरों में से दो की मौत हो गई। एक गंभीर रूप से घायल हुआ, वहीं सात अन्य को हल्की चोटें आईं। घायल मजदूरों को इलाज के लिए अस्पताल में भर्ती कराया गया।

Univarttha

एनएचआरसी ने गुजरात में दो श्रमिकों के मौत का स्वतः संज्ञान लिया

<https://www.univarta.com/nhrc-takes-suo-motu-cognizance-of-death-of-two-labourers-in-gujarat/india/news/3609292.html>

भारत Posted at: Oct 13 2025 3:43PM

नयी दिल्ली, 13 अक्टूबर (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुजरात अहमदाबाद में एक विज्ञापन होर्डिंग गिरने से दो श्रमिकों की मौत और एक अन्य के गंभीर रूप से घायल होने की घटना का स्वतः संज्ञान लिया है।

एनएचआरसी ने सोमवार को बताया कि इस मामले में आयोग ने गुजरात सरकार के मुख्य सचिव और अहमदाबाद के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। उन्होंने कहा कि आयोग ने उस मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि अहमदाबाद के बोपल क्षेत्र में 27 सितंबर को एक सात मंजिला इमारत की छत से एक विज्ञापन होर्डिंग गिरने से दो श्रमिकों की मौत हो गई और एक गंभीर रूप से घायल हो गया। आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री यदि सत्य है तो मानवाधिकार उल्लंघन का यह एक गंभीर मामला है इसलिए मुख्य सचिव और अहमदाबाद के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

उन्होंने कहा कि 29 सितंबर को प्रकाशित मीडिया रिपोर्ट के अनुसार लगभग 15 मज़दूर एक आवासीय इमारत पर लगभग 80 फीट ऊपर एक होर्डिंग लगा रहे थे तभी वह गिर गई। नीचे गिरे 10 मज़दूरों में से दो की मौत हो गई और एक गंभीर रूप से घायल हो गया और सात अन्य को मामूली चोटें आईं। घायलों को इलाज के लिए अस्पताल में भर्ती कराया गया।

आजाद अशोक

वार्ता

The Print Hindi

अहमदाबाद में होर्डिंग गिरने से दो मजदूरों की मौत, एनएचआरसी का गुजरात सरकार-पुलिस को नोटिस

<https://hindi.theprint.in/india/two-labourers-die-after-hoarding-collapses-in-ahmedabad-nhrc-issues-notice-to-gujarat-government-police/881060/>

भाषा | 13 October, 2025 07:05 pm IST

नयी दिल्ली, 13 अक्टूबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने गुजरात सरकार और अहमदाबाद पुलिस आयुक्त को नोटिस जारी किए हैं। यह नोटिस पिछले महीने अहमदाबाद में सात-मंजिला इमारत की छत पर एक विज्ञापन होर्डिंग लगा रहे मजदूरों के गिरने से दो की मौत और एक के गंभीर रूप से घायल होने के मामले को लेकर जारी किए गए हैं।

राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि मीडिया खबरों में आयी जानकारी की सत्य है, तो यह मानवाधिकार उल्लंघन का एक गंभीर मुद्दा है।

एनएचआरसी ने एक मीडिया खबर का संज्ञान लिया है, जिसमें कहा गया है कि अहमदाबाद के बोपल क्षेत्र में सात-मंजिला इमारत की छत से एक विज्ञापन होर्डिंग को लगाने के दौरान गिरने से दो मजदूरों की मौत हो गई और एक गंभीर रूप से घायल हो गया। यह घटना 27 सितंबर को हुई थी।

बयान में कहा गया कि आयोग ने गुजरात सरकार के मुख्य सचिव और अहमदाबाद के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

मीडिया में 29 सितंबर को प्रकाशित एक खबर के अनुसार, करीब 15 मजदूर एक आवासीय इमारत पर लगभग 80 फुट लंबा होर्डिंग स्थापित कर रहे थे, तभी वह गिर गया। गिरने वाले दस मजदूरों में से दो की मौत हो गई जबकि एक गंभीर रूप से घायल हुआ, वहीं सात अन्य को हल्की चोटें आईं। घायल मजदूरों को इलाज के लिए अस्पताल में भर्ती कराया गया।

भाषा सुमित माधव

माधव

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है।

EdexLive

A celebrated return: Devi Awards honour women pioneers in Hyderabad

Since its inception in 2014 in New Delhi, the TNIE Group's initiative has recognised 405 remarkable women across 33 editions nationwide

<https://www.edexlive.com/amp/story/news/a-celebrated-return-devi-awards-honour-women-pioneers-in-hyderabad>

EdexLive Desk | Published:13th Oct, 2025 at 2:20 PM

After a nine-year gap, The New Indian Express hosted the Devi Awards at ITC Kakatiya in Hyderabad, spotlighting women who exemplify resilience, leadership, and grace. Since its inception in 2014 in New Delhi, the TNIE Group's initiative has recognised 405 remarkable women across 33 editions nationwide.

Honouring trailblazers

The awards, presented by Justice V Ramasubramanian, NHRC chairperson and former Supreme Court judge, alongside TNIE's editorial director Prabhu Chawla, honoured luminaries including filmmaker Elahe Hiptoola, advocate Shreya Paropkari, scientist Dr Rashna Bhandari, entrepreneurs Saraswathi Malluvalasa and Anu Acharya, painter Anjani Reddy, surgeon Dr Palukuri Lakshmi, designer Mrunalini Rao, Kalakriti India CEO Rekha Lahoti, and innovator Talluri Pallavi. TNIE CEO Lakshmi Menon praised them as women "who shatter glass ceilings, rewrite codes, and lead with courage and conviction."

Ethical journalism and inspiration

Justice Ramasubramanian shared his reasons for attending: "When Prabhu Chawla sent me a message requesting me to make myself available for this function, I readily agreed for two reasons. The first is that today, if there is a media house that still maintains certain ethical standards, it is TNIE. The second is that its Tamil counterpart, Dinamani, made me a writer of things other than judgments. I was only writing judgments in court, but Dinamani made me a writer in Tamil."

Progress and challenges

Reflecting on women's leadership, he cited a New York Times report, "The report concluded that no woman led a bank in the US or the UK at that time."

He added, "We have made great progress, but we still have miles to go." Noting the 50th anniversary of International Women's Year, he said, "If you look at the records, TNIE has honoured around 405 women achievers so far, perhaps even 435. The growing number reflects how society continues to progress."

A call for respect

Justice Ramasubramanian concluded, "As chairperson of the NHRC, I witness every day how women struggle, at home, in workplaces, and in public spaces. Therefore, it is our

duty as responsible citizens to respect women. And even if we cannot contribute directly to their progress, the least we can do is not become obstacles. That, I believe, is the least men can do.” Lakshmi Menon echoed, “As we stand in the proud heart of Telangana, we salute women who have been pioneers — from social reformers to entrepreneurs, technology innovators to artists.”

The New Indian Express

Devi Awards: Honouring the unstoppable

Instituted in 2014 by TNIE Group, the awards honour women who have broken barriers and redefined success across diverse fields.

<https://www.newindianexpress.com/states/telangana/2025/Oct/13/devi-awards-honouring-the-unstoppable>

Express News Service | Updated on: 13 Oct 2025, 9:35 am

2 min read

HYDERABAD: The ballroom at ITC Kakatiya glowed with purpose as The New Indian Express brought the Devi Awards back to the city after nine years — celebrating women who embody resilience, leadership and grace.

Instituted in 2014 by TNIE Group, the awards honour women who have broken barriers and redefined success across diverse fields. Since their inception in New Delhi, 33 editions have been held across the country, recognising 405 exceptional women.

Welcoming the gathering, Lakshmi Menon, CEO of TNIE, said the awards celebrated women “who shatter glass ceilings, rewrite codes, and lead with courage and conviction”. The awards were presented by Justice V Ramasubramanian, chairperson of the National Human Rights Commission and former judge of the Supreme Court, in the presence of Prabhu Chawla, editorial director of TNIE.

This year’s awardees reflected a broad range of achievements: filmmaker Elahe Hiptoola, advocate Shreya Paropkari, scientist Dr Rashna Bhandari, entrepreneurs Saraswathi Malluvalasa and Anu Acharya, painter Anjani Reddy, surgeon Dr Palukuri Lakshmi, designer Mrunalini Rao, Kalakriti India CEO Rekha Lahoti and innovator Talluri Pallavi.

Explaining why he accepted the invitation, Justice Ramasubramanian said, “When Prabhu Chawla sent me a message requesting me to make myself available for this function, I readily agreed for two reasons. The first is that today, if there is a media house that still maintains certain ethical standards, it is TNIE. The second is that its Tamil counterpart, Dinamani, made me a writer of things other than judgments. I was only writing judgments in court, but Dinamani made me a writer in Tamil.”

Empower women, power India: Ex-judge

Citing an old New York Times report, Justice Ramasubramanian noted that several of India’s leading financial institutions were led by women. “The report concluded that no woman led a bank in the US or the UK at that time,” he said. “We have made great progress, but we still have miles to go.”

This year’s edition, he noted, coincides with the 50th anniversary of International Women’s Year, first celebrated in 1975. “If you look at the records, TNIE has honoured

around 405 women achievers so far, perhaps even 435. The growing number reflects how society continues to progress,” he said.

In conclusion, Justice Ramasubramanian said, “As chairperson of the NHRC, I witness every day how women struggle, at home, in workplaces, and in public spaces. Therefore, it is our duty as responsible citizens to respect women. And even if we cannot contribute directly to their progress, the least we can do is not become obstacles. That, I believe, is the least men can do.”

Earlier, Lakshmi Menon, CEO of TNIE Group, said: “As we stand in the proud heart of Telangana, we salute women who have been pioneers — from social reformers to entrepreneurs, technology innovators to artists”

The New Indian Express

A night that belonged to the Devis

The Devi Awards, hosted by The New Indian Express at ITC Kakatiya, celebrated women who redefine strength, grace, and ambition — dreamers and doers whose stories illuminate Telangana and Andhra Pradesh

<https://www.newindianexpress.com/cities/hyderabad/2025/Oct/14/a-night-that-belonged-to-the-devis>

Tejal Sinha | Updated on: 14 Oct 2025, 6:00 am

3 min read

Some evenings are luminous in a quiet, ordinary way. Others shine from within, lighting up every heart in their glow. Sunday night at ITC Kakatiya was unmistakably the latter — a celebration that sparkled not in sequins or spotlights, but in stories of courage, creativity, and relentless grit. The Devi Awards, presented by The New Indian Express, was a night dedicated to women — dreamers, doers, and disruptors — whose lives are reshaping Telangana and Andhra Pradesh and inspiring countless other people.

The evening resonated with personal stories and emotional reflections. Ajayreddy Kobireddygar, founder of Alspire Labs, spoke of the deep connection he felt to the celebration. “We got emotionally connected because it’s celebrating women,” he said, adding, “We’ve grown up seeing our mothers sacrifice so much, and to witness their spirit being recognised in events like this makes me very happy. That’s why I came here; to see people truly celebrate women. It’s wonderful that TNIE is honouring them. I have seen my mother giving up on her dreams. Today, to see women being supported and encouraged like this feels personal and powerful”

For Dr Husna Sameera, a national-level carrom player and Guinness World Record holder, the evening was equally stirring. “It’s an honour to witness this. It’s great to see women from every field celebrated, though I would love to see sports represented more in the future. Still, the event was filled with so much inspiration. It was beautiful to see a 22-year-old Devi receive her award — it made my mother and I very proud,” Dr Husna shared.

She paused to reflect on the deeper lesson of the evening: “Even though we knew what each awardee did, understanding why they did it was the most touching part. The biggest lesson I’m taking home tonight — ‘Do not kill your femininity in the name of feminism’. And that really stayed with me.”

The awards also spotlighted the wide-ranging talent and impact of women across disciplines. Nayantara Nandakumar, Odissi dancer, environmental engineer, and founder of Our Sacred Space, highlighted the historical significance of recognising women’s contributions. “It’s beautiful to look at the different dimensions in which women excel. Women are capable of achieving excellence in any field, and it’s heartening to see such

variety being recognised. Historically, women's contributions have often gone undocumented, but events like the Devi Awards bring those stories into the spotlight. Women have always been major contributors to real progress — even if history didn't always give them credit," she said.

Senior artist Laxman Aelay marvelled at the inclusivity of the evening. "This event felt like watching all the goddesses come alive. I know many of the awardees: artists, teachers, people like Rekha Lahoti who's showcasing Indian art internationally. What's incredible is that the Devi Awards recognised not just women from urban backgrounds but also from rural areas. Usually, awards focus on the elite, but this felt democratic and heartfelt," he shared.

He also noted the awe-inspiring work of Talluri Pallavi, a young AI innovator, adding, "It's amazing; there's no age or hierarchy here, just pure talent and purpose."

Entrepreneur Sriharsha Bashetty, witnessing the awards in Hyderabad for the first time, praised the platform for recognising women across all walks of life. "I had seen something similar in Bengaluru before, but it's great that TNIE is now recognising women from all walks of life here — across professions, industries, and communities. Kudos to the entire team and the sponsors for making this happen in Hyderabad. It's truly wonderful to witness."

Influencer Tanisha summed up the essence of the evening, capturing its inspiring message for both the awardees and the audience. "I love that TNIE and its partners are supporting women who often go unnoticed. So many women work hard in their communities or small towns without much recognition — this platform gives them the spotlight they deserve. It was inspiring to see women from rural areas and younger achievers being honoured. It sends a strong message; no matter how old or young you are, it's never too late to put yourself out there. Believe in your talent, reach out, and you'll shine in your own light," she noted.

The New Indian Express

Hyderabad : Unfiltered. Unforgettable. Quotes from winners

10 remarkable women honoured at the Devi Awards for their courage, compassion, and contributions that continue to inspire change and equality

<https://www.newindianexpress.com/amp/story/cities/hyderabad/2025/Oct/14/unfiltered-unforgettable-quotes-from-winners-2>

Darshita Jain | Updated:14th Oct, 2025 at 6:00 AM

The evening shimmered with inspiration as 10 remarkable women were honoured with the Devi Awards on October 12, a celebration of grit, vision, and impact. From entrepreneurs and artists to scientists and innovators, each winner spoke about what the recognition meant to them, the people who inspired their journeys, and the kind of positive change they hope to bring to society.

Rekha Lahoti, CEO, Kalakriti India

I feel wonderful about winning this award because art and culture are truly the soft power of any economy. We've been in Hyderabad since 2002, constantly striving to promote art and culture, so it feels great to see that effort recognised. Our mission has always been to bring art to the public and the public to art. I truly believe that the more people see art around them, the more it inspires and influences positive change.

Anjani Reddy, painter

I was genuinely humbled when I learnt that I was one among the 10 chosen for this honour. It's such a privilege. I've always been inspired by the great women around us. A woman can do far more than people assume; she can multitask and thrive beautifully. Through my art, I want to spread positivity because there's already enough negativity around. If I can make people a little more peaceful, happy, and joyful, that's my contribution to society.

Saraswathi Malluvalasa, entrepreneur

I feel truly great receiving this award. Our Millet Sisters network have been my biggest inspiration, especially at a time when agriculture faces so many challenges. Their contribution, especially that of women farmers, often goes unnoticed. Through our work, I hope to bring gender equality and build a more balanced society.

Dr Palukuri Lakshmi, surgeon

It feels amazing! I was honestly surprised when I got the message, but standing here today fills me with joy. Being recognised in the government sector means a lot. My biggest inspiration has always been my family — my parents-in-law and everyone at home have been deeply involved in social work and community service. I've learnt from them, and now I encourage all my students to work for the poor and serve in the government sector.

I truly believe that everyone should carry the thought of helping others whenever they can — that's what really matters in life.

Shreya Paropkari, advocate

I feel truly humbled to receive this award. I think it's remarkable how much influence so many of these organisations and even the government hold in shaping our world today. From the industrialisation of animal agriculture to the inequalities we see around us, there's so much power to make change. I hope everyone here uses that power to recognise what's happening in the world and make a difference where they can.

Elahe Hiptoola, filmmaker

It always feels wonderful to be recognised, and receiving the Devi Award was truly special. It felt empower-ing, and I'm genuinely grateful for that. I don't have any lofty ideas about inspiring others, but I do believe that when people see someone doing what they love and enjoying it, they're encouraged to try it too.

Anu Acharya, entrepreneur

"This award is an incredible recognition for the entire Mapmygenome team. For nearly 20 years, we've been helping people shape their health and wellness through personalised genomics and DNA analysis, with the hope that everyone can live healthier, happier, and longer lives," said Deepika Rallapalli, digital marketing strategist, who received the award on Anu's behalf.

Dr Rashna Bhandari, scientist

It's an honour and privilege to be counted among such accomplished women. I've loved this evening — meeting people from diverse fields, hearing their stories, and being inspired by them. I now lead a lab of 12 to 15 young researchers, most of them women — though I'm trying to bring in more men too! Being a mentor and role model is something I take seriously because it's vital to encourage more young women to pursue science. What drives us as scientists is curiosity: the why. Working at the molecular level means constantly searching for answers that can ultimately improve health and longevity. One of my main focus areas is rare genetic disorders, which are often overlooked. While the government's national rare disease policy is a step forward, patients still need more support. If my work can help diagnose or treat such disorders, that would be deeply fulfilling.

Mrunalini Rao, fashion designer

It feels amazing, honestly. Even before the ceremony, when I got the call, it felt great to know that someone out there is watching and recognising my work. I've always admired Anamika Khanna and her designs, and I hope to create unique craft combinations from across India that inspire others too.

Talluri Pallavi, AI Innovator

I'm so happy and grateful for this moment — it's something I'll cherish forever. I also want to thank TNIE for hosting such a wonderful event and for encouraging me. My motivation has always been my family. My biggest goal is to take care of them. Help my dad to retire early, who's worked hard all his life.

Hindu

YSRCP seeks NHRC probe into tribal students' deaths in Parvathipuram district

Accuse the TDP-NDA alliance government of gross negligence and urge the NHRC to ensure accountability for what they called a “humanitarian tragedy”

<https://www.thehindu.com/news/national/andhra-pradesh/ysrcp-seeks-nhrc-probe-into-tribal-students-deaths-in-parvathipuram-district/article70158875.ece>

Published - October 13, 2025 07:59 pm IST - VIJAYAWADA

The Hindu Bureau

A delegation of YSR Congress Party (YSRCP) leaders, led by Araku MP Tanuja Rani, met National Human Rights Commission (NHRC) Chairperson V. Ramasubramanian in New Delhi on Sunday, to urge him to conduct a probe into the jaundice (Hepatitis-A) outbreak that claimed the lives of two tribal students at Kurupam Gurukul School in Parvathipuram Manyam district.

The delegation urged the NHRC to constitute a Special Investigation Team (SIT) to probe the incident and ensure justice for the victims. Justice Ramasubramanian reportedly responded positively and assured that the matter would be taken up for inquiry. The delegation accused the TDP-NDA alliance government of gross negligence and urged the NHRC to ensure accountability for what they called a “humanitarian tragedy”.

Ms. Tanuja Rani stated that contaminated drinking water in tribal hostels had infected over 170 students, resulting in two deaths. She alleged that the incident reflected the coalition government’s failure in maintaining hygiene and safeguarding the health of children.

Former Deputy Chief Minister Pushpasrivani termed the deaths of the tribal students, Anjali and Kalpana, as “State-sponsored murders”, claiming the students were denied timely medical attention despite exhibiting severe symptoms. She demanded an ex gratia payment of ₹25 lakh each for the victims’ family and immediate medical screening of all students in Gurukul and Ekalavya schools.

She also condemned Chief Minister N. Chandrababu Naidu, Deputy Chief Minister K. Pawan Kalyan, and HRD Minister Nara Lokesh for what she described as their “insensitivity” towards the tragedy. “Lokesh could attend a cricket match in Visakhapatnam but not visit the tribal children fighting for life,” she said.

The delegation included MP Gurumoorthy, MLA Raga Matsyalingam, former Deputy Chief Ministers Pushpasrivani and Rajanna Dora, former MLAs Bhagyalakshmi and Madhavi, Visakhapatnam ZP Chairperson Subhadra, Ichchapuram Municipal Vice-Chairperson Ulala Bharati Divya, and Manyam district YSRCP president Parikshit Raju.

Deccan Chronicle

YSRC Seeks NHRC Probe Into Jaundice Outbreak in Kurupam Tribal School Andhra Pradesh

<https://www.deccanchronicle.com/southern-states/andhra-pradesh/ysrc-seeks-nhrc-probe-into-jaundice-outbreak-in-kurupam-tribal-school-1909966>

DC Correspondent 13 October 2025 11:53 PM

They sought the constitution of a special investigation team to examine the alleged negligence by officials in ensuring safe drinking water and hygiene at the government-run residential institution.

Tirupati:A delegation of YSRC leaders on Monday met National Human Rights Commission chairperson Justice V Ramasubramanian in New Delhi, seeking a probe into the jaundice outbreak at the Kurupam tribal welfare girls' school in Parvathipuram Manyam district. The delegation, comprising Tirupati MP Maddila Gurumurthy, Araku MP K. Tanuja Rani and former deputy CMs, Pushpa Srivani and Peedika Rajanna Dora, submitted a memorandum to the commission. They sought the constitution of a special investigation team to examine the alleged negligence by officials in ensuring safe drinking water and hygiene at the government-run residential institution.

The YSRC leaders described the incident as a serious violation of children's right to life and dignity, alleging that the outbreak occurred after students consumed water contaminated with fecal matter. Over 120 tribal girls fell ill and two died following the outbreak at the Kurupam school, which the delegation said exposed lapses in water quality testing and maintenance of filtration systems.

YSRC leaders said the tragedy was not an isolated case, but part of a worrying pattern across Andhra Pradesh. "Last year alone, 116 students fell ill at a Gurukulam in Naidupeta, 37 children were affected and three died in Anakapalli, while similar cases were reported in Alluri Sitarama Raju, Guntur and Srikalahasti districts", they stated. The delegation urged the NHRC to order a time-bound probe, identify and prosecute negligent officials and direct the state to ensure safe drinking water and regular health audits in all welfare hostels and schools. They also sought compensation and medical support for affected students and families.

(Source : Deccan Chronicle)

Times Now

YSRCP Seeks NHRC Probe into Jaundice Outbreak and Students' Death in Tribal Hostel

<https://www.timesnownews.com/india/ysrcp-seeks-nhrc-probe-into-jaundice-outbreak-and-student-deaths-in-tribal-hostels-article-152994067/amp>

Reported by:Shivam Sharma | Updated Oct 13, 2025, 21:54 IST

A YSR Congress Party delegation, led by MP Dr. Tanuja Rani, approached the National Human Rights Commission (NHRC) to request a special investigation into a jaundice outbreak that resulted in the deaths of two tribal students at Kurupam Gurukul School in Andhra Pradesh.

A delegation of YSR Congress Party leaders, led by Araku MP Dr. Tanuja Rani, met National Human Rights Commission (NHRC) Chairperson Justice V Ramasubramanian seeking a special investigation into the jaundice (Hepatitis-A) outbreak and the death of two tribal students at the Kurupam Gurukul School in Parvathipuram Manyam district, Andhra Pradesh.

The delegation urged the NHRC to constitute a Special Investigation Team (SIT) to probe the incident and ensure justice for the victims. The NHRC Chairperson responded positively and assured that the issue would be taken up for inquiry.

NDTV

Jagan Reddy's Party Seeks Probe Into Jaundice Outbreak, Deaths In Tribal Hostels

A YSRCP MP said the contaminated drinking water in tribal hostels has infected over 170 students, leading to two deaths.

<https://www.ndtv.com/india-news/jagan-reddy-party-seeks-probe-into-jaundice-outbreak-deaths-in-tribal-hostels-9448842>

NDTV News Desk

India News | Oct 13, 2025 22:07 pm IST

Published On Oct 13, 2025 22:02 pm IST

Last Updated On Oct 13, 2025 22:07 pm IST

Read Time: 2 mins

A delegation of YSR Congress Party leaders urged the National Human Rights Commission (NHRC) to conduct a special investigation into the jaundice (Hepatitis-A) outbreak and the death of two tribal students at a school in Andhra Pradesh's Manyam district.

The delegation led by Araku MP Dr Thanuja Rani met NHRC chief Justice V Ramasubramanian on Monday over the deaths at Kurupam Gurukul School. The NHRC chief assured that the issue would be taken up for inquiry.

Rani said that contaminated drinking water in tribal hostels has infected over 170 students, leading to two deaths, which exposes the state government's total failure in maintaining hygiene and protecting children's health. "This tragic outbreak occurred because of government negligence and administrative failure to ensure safe drinking water and hygiene. We urged the NHRC to mandate immediate chlorination of water in all residential schools," she told PTI.

Former Deputy Chief Minister Pushpasrivani called the deaths of students Anjali and Kalpana "state-sponsored murders", adding that the students were denied timely medical care even after showing severe symptoms. She demanded Rs 25 lakh compensation for each of the victim's families and immediate medical screening for all students in Gurukul and Ekalavya schools.

She further condemned Chief Minister Chandrababu Naidu, deputy chief minister Pawan Kalyan, and Minister Nara Lokesh for their insensitivity. "Lokesh could attend a cricket match in Vizag but not visit tribal children fighting for life," she said.

The delegation accused the Telugu Desam Party-led coalition government of gross negligence and urged the NHRC to ensure accountability for the humanitarian tragedy.

Apart from Rani and Pushpasrivani, the YSRCP delegation comprised MP Gurumoorthy, MLA Raga Matsyalingam, former deputy chief ministers Rajanna Dora, former MLAs Bhagyalakshmi and Madhavi, Visakhapatnam Zila Parishad Chairperson Subhadra, Ichchapuram Municipal Vice-Chairperson Ulala Bharati Divya, and Manyam District YSRCP President Parikshit Raju.

BizzBuzz

YSRCP seeks NHRC probe into outbreak jaundice in tribal hostels

<https://www.bizzbuzz.news/national/andhrapradesh/ysrcp-seeks-nhrc-probe-into-outbreak-jaundice-in-tribal-hostels-1374517>

By Bizz Buzz Digital | 13 Oct 2025 4:30 PM IST

A delegation of YSR Congress Party leaders met National Human Rights Commission Chairperson Justice V. Ramasubramanian, seeking an investigation into the jaundice outbreak among students of Kurupam tribal gurukuls in Andhra Pradesh.

The delegation, which met NHRC Chairperson in New Delhi including MPs Gurumurthy, Tanuja Rani, former Deputy CMs Pushpasrivani and Rajanna Dora, expressed concern over government negligence in providing safe drinking water and hygiene, terming it a serious violation of children's rights and health safety.

ysrcongress.com

YSRCP seeks NHRC probe into jaundice outbreak and student deaths in tribal hostels

<https://www.ysrcongress.com/top-stories/ysrcp-seeks-nhrc-probe-98195>

13 Oct 2025 4:44 PM

New Delhi, Oct 13: A delegation of YSR Congress Party leaders, led by Araku MP Dr. Tanuja Rani, met National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian seeking a special investigation into the jaundice (Hepatitis-A) outbreak and the death of two tribal students at the Kurupam Gurukul School in Parvathipuram Manyam district, Andhra Pradesh. The delegation urged the NHRC to constitute a Special Investigation Team (SIT) to probe the incident and ensure justice for the victims. The NHRC Chairperson responded positively and assured that the issue would be taken up for inquiry.

The YSRCP delegation included MP Gurumoorthy, MLA Raga Matsyalingam, former Deputy Chief Ministers Pushpasrivani and Rajanna Dora, former MLAs Bhagyalakshmi and Madhavi, Visakhapatnam ZP Chairperson Subhadra, Ichchapuram Municipal Vice-Chairperson Ulala Bharati Divya, and Manyam District YSRCP President Parikshit Raju.

Dr. Tanuja Rani said that contaminated drinking water in tribal hostels has infected over 170 students, leading to two deaths, which exposes the coalition government's total failure in maintaining hygiene and protecting children's health.

Former Deputy Chief Minister Pushpasrivani called the deaths of Anjali and Kalpana "state-sponsored murders," citing that the students were denied timely medical care even after showing severe symptoms. She demanded rs 25 lakh ex-gratia for each victim's family and immediate medical screening for all students in Gurukul and Ekalavya schools.

She further condemned Chief Minister Chandrababu Naidu, Deputy CM Pawan Kalyan, and Minister Nara Lokesh for their insensitivity. "Lokesh could attend a cricket match in Vizag but not visit tribal children fighting for life," she said.

The delegation accused the TDP-led coalition government of gross negligence and urged the NHRC to ensure accountability for this humanitarian tragedy.

Assam Tribune

Jorhat lockup death: NHRC-guided postmortem by 3-member medical team underway

<https://assamtribune.com/assam/jorhat-lockup-death-nhrc-guided-postmortem-by-3-member-medical-team-underway-1594375>

By The Assam Tribune - 13 Oct 2025 4:51 PM

Jorhat, Oct 13: A three-member medical team will conduct the postmortem of 22-year-old Pritam Dutta, who was found dead inside the lockup of Jorhat Sadar Police Station on Sunday.

“As per NHRC guidelines, three doctors will perform the postmortem today under videography. We will receive the report soon and all necessary procedures are being followed in accordance with NHRC norms,” said Jorhat District Superintendent of Police, Shwetang Mishra, on Monday.

According to Mishra, Pritam was discovered hanging inside the lockup bathroom and was immediately taken to Jorhat Medical College and Hospital (JMCH), where doctors declared him dead.

Following the incident, Pritam’s family filed a First Information Report (FIR) against the police officers who were on duty at the time of the incident.

Notably, the Sivasagar Additional Superintendent of Police has been assigned to conduct a thorough and impartial investigation into the circumstances surrounding Pritam’s death.

“The youth’s family filed a case registered under homicide, Case No. 534/25, under Section 105 of the BNS. To investigate the death inside the lockup, a separate Unnatural Death (UD) case has also been registered. The investigation has been handed over to the Additional SP, Sivasagar,” Mishra stated.

He further added that the Additional SP has already begun preparing a detailed inquiry report, which is expected to be submitted by the end of the day.

“For magisterial inquiry, we have written to the Deputy Commissioner, Jorhat and for judicial inquiry, we will approach the Judiciary. Both magisterial and judicial enquiries will be conducted. Meanwhile, a criminal case and UD case are already underway, with the police inquiry being led by the Additional SP,” Mishra said.

The District Superintendent also warned that any negligence or misconduct by Bhogdoi Police personnel, who was responsible for Pritam’s custody, will invite strict legal action.

The Jorhat Sadar Police personnel on duty at the time will also come under the purview of the investigation, he said.

Live Law

NHRC Warns Telangana Govt Over Failure In Reporting On Steps To Tackle Fluoride Contamination In Groundwater, Grants Last Chance

<https://www.livelaw.in/news-updates/nhrc-hearing-telangana-government-groundwater-fluoride-contamination-306772>

LIVELAW NEWS NETWORK 13 Oct 2025 7:11 PM (4 mins read)

The National Human Rights Commission (NHRC) has warned the office of the Chief Secretary over failure in filing an action taken report on tackling fluoride contamination in groundwater. The Commission said that the complainant submitted that Groundwater in Telangana is found to contain excess fluoride levels, posing serious health risks, particularly skeletal and dental fluorosis among residents.

The Annual Ground Water Quality Report, 2024, also documented the issue, indicating that several districts in Telangana show fluoride levels beyond permissible limits prescribed by BIS (Bureau of Indian Standards) and WHO. It was further submitted that the Govt. of Telangana's acknowledged the problem; however, no efforts has been taken to address the issue.

"Adequate mitigation measures such as installation of de-fluoridation plants, provision of alternative safe drinking water sources, and health interventions remain insufficient. It is further observed by the Commission that the present complaint raises the issues of protection of the affected population's right to health and safe drinking water, which are integral components of the Right to Life guaranteed under Article 21 of the Constitution. The fluoride contamination in groundwater is a serious risk to people's health and the environmental safety. The urgent and effective intervention by the concerned authorities is necessitated to ensure the availability of safe drinking water and the prevention of further contamination," the Commission said

On June 20 the NHRC had issued notice on the complaint, and directed that the copy of the complaint be transmitted to the Chief Secretary through online mode, to ensure the needful action and submit the action taken report duly translated in English to the Commission within four weeks. There was a reminder sent on August 1.

"However, there has been no response from the office of the Chief Secretary, Govt. of Telangana, despite direction dated 20.06.2025 followed by a reminder dated 01.08.2025. The Commission warns that this continued inaction and failure to submit the required action taken report within the stipulated time may be viewed seriously, and the Chief Secretary shall be held responsible for non-compliance. A final opportunity is therefore granted to submit the Action Taken Report within four weeks, failing which the Commission may proceed to take appropriate action under the provisions of the Protection of Human Rights Act, 1993," it added.

The Commission noted, that a complaint was filed on January 1 this year raising concerns about the environmental pollution in Telangana, more specifically, the alarming levels of fluoride in groundwater. Out of the many implications of consuming fluoride-contaminated water, highlighted by the complainant, some of them are: Neurological impairment, thyroid issues, kidney damage, cancer risk, etc. The complainant cited his source of information as the Annual Ground Water Quality Report — 2024, released by Ministry of Jal Shakti.

The complainant prayed that a Special Rapporteur by the Commission visit the affected site and prepare a comprehensive status report, to direct the State machinery to take appropriate measures and set up a (i) Fluoride Task Force (ii) Fluoride-free centres (iii) issue a physically handicapped/disabled certificate to the fluorosis victims and (iv) To file a time-bound Action taken report.

The matter was adjourned to November 16.

Complainant: Yennam Balachander Reddy

The New Indian Express

Implement welfare schemes for widows, Odisha govt tells districts

This follows an NHRC advisory, which sought to focus on key areas like shelter, financial independence of widows

<https://www.newindianexpress.com/states/odisha/2025/Oct/13/implement-welfare-schemes-for-widows-odisha-govt-tells-districts>

Express News Service | Updated on: 13 Oct 2025, 11:39 am

2 min read

BHUBANESWAR: In a bid to safeguard the rights of widows, the Odisha government has directed all districts to implement a series of welfare measures and promote activities that boost their morale and bring about social integration.

The direction came following an advisory issued by the National Human Rights Commission (NHRC), which sought to focus on key areas like documentation, shelter, and financial independence of widows. The advisory recommended creating a dedicated widows' cell in each district to ensure access to property rights and provide support for financial independence through bank accounts, loans and skill development.

The Social Security and Empowerment of Persons with Disabilities (SSEPD) department has taken the lead in executing the advisory and asked districts to organise Aadhaar enrolment and correction camps to ensure that widow beneficiaries are seamlessly linked with government welfare schemes.

All districts have also been instructed to organise legal awareness camps to be conducted by the District Legal Services Authorities (DLSAs). These camps will focus on educating widows about their legal rights, including the right to property succession, maintenance and access to government support systems, so that they are better equipped to claim entitlements without discrimination.

To focus on health and psychological well-being, the districts have been instructed to conduct periodic health check-up camps for widows residing in shelter homes. Medical officers and psychologists will visit these shelters regularly to monitor physical and mental health conditions with a focus on preventive care and emotional support.

"We are monitoring the implementation by districts to ensure that the initiatives reach every beneficiary effectively. They have been asked to submit compliance reports," said an official of the SSEPD department.

As per the advisory, families and communities have also been urged to promote social integration through inclusive cultural and recreational activities. District administrations have been advised to organise cultural events at local levels to bring widows into the mainstream and restore their confidence and sense of belonging.

Sabrang

Crimes Uncounted: When Data Becomes the State's Defence

<https://sabrangindia.in/crimes-uncounted-when-data-becomes-the-states-defence/>

CJP Team | October 13, 2025

A delay of two years, unreliable hate-crime statistics, and discarded sedition charges, the NCRB 2023 Report offers us marginal data on crime but plentiful data on social control

When the National Crime Records Bureau (NCRB) Report 2023 was published after an unnecessary lapse of nearly two years, it was not a reflection of transparency but a challenge to recollection. While reports are supposed to show a picture of law and order in India, the report reads as if it is a study in selective seeing what the State prefers to see and, much more importantly, what it chooses to erase.

The NCRB's data functions like gospel in courtrooms, reports, and media outlets. And yet, the authority of its findings relies on the assumption that the act of counting is not itself an act of power. Counting crime, however, is a political act masked in the bureaucratic detachment of its tables, graphs, and other representations of data. The political project is quiet but to present to the national imagination of justice the act of determining which crime, and more importantly, who's suffering, is worth preserving in the record.

The Politics of Delay

The NCRB's (National Crime Records Bureau) report of 2023, which detailed crime across the nation of India, including its 28 states and 8 Union Territories, was released in September 2025. The prior report (Crime in India 2021) took an entire 14 months to come out; this 2023 report has taken nearly 2 years. The Ministry of Home Affairs explanation for the delay, "data consolidation and verification", is a common and routine bureaucratic response.

However, the timing matters. Delays distort accountability. By the time the data is in the public domain, it is no longer a measurement of the political moment it originally described. When hate crimes flare, when trends of custodial violence rise, when protests become suppressed – those realities have become lost within time. The NCRB's silence is neither neutral nor impartial; instead, it is strategic.

The delay in the publication of 'data' in moments of political sensitivity turns 'public data' into a curated and managed narrative. That the 2023 report arrives late, after two national elections have already occurred, and several rounds of communal violence, is no coincidence; it is very evidently institutionalized amnesia.

Selective Vision: What the Numbers Hide

The most immediate observation for a careful reader is what is not recorded. Jammu & Kashmir, according to the NCRB, reported zero sedition cases in 2023 and zero cases of

communal or religious violence. This is a region where expression is restricted, people have been detained en masse under the Public Safety Act, and the internet is repeatedly shut down. The data suggests order and harmony; however, lived experience reveals pervasive control.

Maharashtra, not to be outdone by Jammu and Kashmir, has also had well-publicized prosecutions under UAPA and sedition laws; it thus recorded only one case of indirect UAPA prosecution and one sedition FIR in the same year. For reference, independent observers track FIRs, and the media covered at least a dozen UAPA/sedition FIRs that occurred in that year.

The issue isn't just about statistical erasure and representation; it's how classification is used as a tool of governance. A sedition FIR can be reclassified as "public mischief," or a hate-crime FIR as simply "rioting." The very fabric of normalcy can be maintained by the State. With the examples from criminal law enforcement, the NCRB's annual report provides further quantification and narrative control.

The Erasure of Hate

One of the most obvious gaps is still the absence of any hate-crime and lynching data. After the widespread of mob lynchings in 2017, which led to huge public outrage, the NCRB created a new category for "hate crime," "honour killings" and "mob violence." After a year, those categories dropped out of the tables. The government told Parliament that states were giving them "unreliable data." In the years since, there has not been a single official record of hate crimes in India.

This bureaucratic erasure is particularly striking when independent monitoring shows supportive evidence of hate crimes. The India Hate Lab found in its 2025 Report that Uttar Pradesh and Maharashtra together accounted for more than 50% of hate-speech incidents across India observed. Yet in looking at the NCRB 2023 tables of incidents of crime, it covers records of "rioting" and "offences against the state," without any named hate.

As such, violence with a communal motive is folded into a generic "group clashes," "public disorder," or "arson." The political becomes the statistical. The intentional becomes the invisible. By not naming hate, the state avoids evidence of their own complicity in enabling hate.

When 'Marginal' Means Massive

According to the NCRB report of 2023, crimes against women increased by 0.7% and crimes against children increased by 9.2%. All of the media accounts repeated news stories featuring the language: "Crimes up marginally." But the word "marginal" itself conceals more than it reveals.

Domestic cruelty, the largest category of crime against women, remains at a staggering 31.4%, as assault and sexual harassment follow back-to-back. For children, sexual

offences under POCSO comprise over 80% of all crimes documented. The adverse statistics of conviction rates leave much to be desired, with higher than 30% in many of the states, while pendency rates approach or exceed 90% in court systems.

The distortion lies in the flatness of the data itself. The data are counting incidents and not silences. Underreporting, arising from stigma, police refusal, or fear of retaliation, is widely accepted to be pervasive. When NCRB states that violence has levelled and/or stabilized, it is the institutional response that has levelled and not the violence itself.

Even in the absence of intersectionality in crime, intersectionality gets omitted in collectives. If a Dalit woman is raped by an upper caste person, the report lists the event as “crime against women,” not “crime against SC.” In addition, if a queer or disabled survivor is the victim, they have no collective statistical identity at all. The “blindness” of the system prevents the recognition of compounded vulnerability and fails to acknowledge the visibility of the crimes, which makes them least able to seek justice and experience the most victimization.

Free Speech without a Trace

The discrepancy between what is experienced on the ground and what is officially reported is perhaps most pronounced in cases involving freedom of speech. While the judiciary has made it clear, on numerous occasions, that dissent is a right in a democracy, the NCRB’s data from 2023 tells an entirely different story, one of perhaps complete calm—as if India has no crisis of free speech whatsoever.

A key event occurred in *Kunal Kamra v. Union of India*, which was decided by the Bombay High Court on August 22, 2024. The case challenged a provision of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendment Rules, 2023, namely Rule 3(1)(b)(v), which allowed a “fact-checking unit” that the government had notified to declare internet content “fake or false or misleading” about the business of the Central Government. Once identified, social media intermediaries would be required to remove or disable the content.

Kamra asserted that this provision amounted to the government being the sole truth authority, a prior restraint that violated Article 19(1)(a), and went beyond the limits of “reasonable restrictions” in Article 19(2).

Article 19(1)(a): (1) All citizens shall have the right—

to freedom of speech and expression;

Article 19(2): (2) Nothing in sub-clause (a) of clause (1) shall affect the operation of any existing law, or prevent the State from making any law, in so far as such law imposes reasonable restrictions on the exercise of the right conferred by the said sub-clause in the interests of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States, public order, decency or morality, or in relation to contempt of court, defamation or incitement to an offence.

The Bombay High Court agreed and struck down the rule on constitutional terms. In strong words, Justices G.S. Patel and Neela Gokhale said the rule imposed a “chilling effect” on speech and “flipped the democratic relationship between citizen and State.” The judgment affirmed that free expression is not a privilege given by the government, but a freedom that constrains government authority itself.

Nevertheless, the NCRB’s section on “Offences Against the State” gives no trace of this struggle. There is no recognition of hundreds of FIRs against journalists, stand-up artists, and students, filed under vaguely stated sections of the IPC and the IT Act. The report indicates only 107 sedition cases and 361 UAPA cases, numbers that are significantly lower than independent counts. What results from this is a fictional statistic: on paper, dissent hardly exists, but in practice, dissent is policed every day.

The Illusion of Order: Data without Democracy

The NCRB’s credibility is cracking even in seemingly neutral categories. While the report indicates a drop in cybercrime cases of 11.7 in Mumbai, RTI data shows that only 2% of the complaints made through the National Cyber Crime Portal are even registered as FIRs. As an expert told The Times of India, this decline is “a statistical illusion”; the progressive appearance of reducing cases masked police reluctance to register cases. Fewer FIRs are better numbers; better numbers are better for political comfort.

The illusion is deepened inside India’s prisons. The Prison Statistics 2023 report states that there is a total population of 5.8 lakh, of which 77.9% are undertrials, people who have not committed any offence. Among undertrials, Dalits comprise 22%, Adivasis 13%, and Muslims 16%, all incredibly disproportionate to their representation in the population. The report also mentions 1,800 plus custodial deaths last year, but does not provide much detail about this, including state or cause. Women, approximately 4% of all inmates, still do not have access to basic sanitary and maternal care. The overall impression is that presenting data without any context turns structural injustice into bureaucratic routine.

In the meantime, the government has been pleased to note a 26% drop in “Offences against the State”, down from 7,128 in 2019 to only 5,272 cases in 2023. During this time, we are expected to assume, show that the nation remains stable. In this regard, the “decline” is merely a reclassification, not a reform, as the state is only quieter because it has erased dissent from the ledger, while journalists, activists, and students are now experiencing surveillance or detention.

In the end, what the NCRB provides is not an understanding but control of the narrative. Its lack of transparency converts governance into ideology; a system where what is not counted is overlooked and what is overlooked is, by design, absent.

Towards Data Justice

If recognition is the first step to justice, then the crime data of India requires a constitutional reboot.

The NCRB (National Crime Records Bureau) ought to be thought of as a public accountability office, and not just a bureaucratic appendage for record-keeping. Its processes should be opened to audit, its categories, a reflection of social reality rather than bureaucratic convenience. Independent auditing, by the National Human Rights Commission, specific Parliamentary Committees, or civil society organizations, should be made part of its function. Existing independent databases or projects documenting hate crimes should also be recognized as proper and legitimate data sources, existing in context that can fill official silences.

To put it more bluntly, police or peripheral agencies can also create invisibility and silence of their own. In the end, crime statistics are not just numbers; they are moral narratives. In particular, the NCRB report for 2023 speaks less about the status of crime and even more about the status of The State itself. In short, it reminds us that numbers can be used as a way to practice power- invisibility is engineered and silence is measurable.

As long as data is not democratized, justice will not be served.

The petition filed by Kunal Kamra can be read [here](#):

Scroll.in

Over 4,500 Muslims booked, 265 arrested after 'I Love Muhammad' banners row: Civil rights group

The Association for Protection of Civil Rights alleged disproportionate police action and administrative targeting of Muslims in Uttar Pradesh's Bareilly.

<https://scroll.in/latest/1087575/over-4500-muslims-booked-265-arrested-after-i-love-muhammad-banners-row-civil-rights-group>

Scroll Staff | 7 hours ago

A total of 4,505 Muslims were booked and 265 arrested in 23 cities till October 7 after a controversy erupted last month about banners saying "I Love Muhammad" at Muslim religious processions, a civil rights group has said.

In a fact-finding report published on Friday, the Association for Protection of Civil Rights added that 45 first information reports had been filed in a span of 30 days.

Bottom of Form

The report also alleged disproportionate police action and administrative targeting of Muslims in Uttar Pradesh's Bareilly after clashes broke out in the district on September 26 in connection with the banners.

It added that 89 persons had been arrested in Bareilly as of October 8.

The row began on September 4, when a group of Muslims held an "I love Muhammad" banner during an Eid-e-Milad-un-Nabi procession in Uttar Pradesh's Kanpur. Hindu groups had objected to the banner, claiming that a "new tradition" was being introduced at the procession.

The police claimed that government rules prohibited introducing new customs into religious processions. On September 9, the police filed cases against 24 persons, of whom 15 were unidentified, for allegedly introducing a new custom during the procession and disturbing communal harmony.

However, the police action sparked protests and processions with "I love Muhammad" banners in several districts of Uttar Pradesh and other states. Clashes with the police broke out during some of the protests.

The report by the Association for Protection of Civil Rights, titled 'I Love Muhammad' Demonstrations in Bareilly, focused on the district.

The unrest in Bareilly on September 26 reportedly followed the last-minute cancellation of a protest called by local Muslim cleric Tauqeer Raza Khan in support of the campaign. He said authorities had denied him permission for the demonstration.

Police alleged that Raza delivered speeches that provoked the crowd. He was arrested on September 27 and sent to 14-day judicial custody.

Following the unrest, a fact-finding team collected testimonies from impacted persons, lawyers and relatives of detainees, along with legal documents and news reports.

In the report, the Association for Protection of Civil Rights claimed that the protest on September 26 was met with lathi charge, mass arrests and property seizures carried out “arbitrarily” and “without due process”.

Authorities also demolished properties linked to persons accused of participating in the clashes, it said.

The civil rights group further claimed that the FIRs filed in Bareilly presented a “heavily skewed version of the events, depicting what was essentially a peaceful gathering as an unlawful and violent assembly”.

The FIRs repeatedly named Raza and other community members and included many “unknown” persons, “casting a wide net that fails to distinguish between peaceful participants, bystanders, and those allegedly involved in violence”, the report said.

“This broad-brush approach turns a constitutionally protected act of expression into a criminal offence for an entire community,” it added.

“Procedures relating to prior notice, lawful arrests, and due process were not followed, leading to violations of human rights and raising concerns about transparency and legality,” the report alleged. “Social and economic impacts extended citywide, with business loss, intimidation, and altered public movement patterns in the Muslim community.”

The findings indicated a pattern of “state action characterised by a lack of transparency, excess force, and breaches in standard legal procedure, primarily impacting the Muslims of Bareilly”, claimed the civil rights group.

It added: “There is credible testimony supporting claims of suppressing a religious minority, censorship of religious practice, and criminalisation by association.”

As of October 8, several properties remain sealed or demolished under municipal and encroachment laws, the report added.

The Association for Protection of Civil Rights urged the state government to facilitate dialogue between the Muslim community, local authorities and independent mediators to rebuild trust and ensure accountability.

It also called for the constitution of a committee to investigate the allegations of police crackdown on peaceful protesters and the following punitive action on community leaders, including seizure, sealing, and demolition of properties.

The National Human Rights Commission should also investigate the violations of human rights during arrests and crowd control, it said.

The report added that the state government should further initiate disciplinary action against police personnel who allegedly used excessive force against peaceful protesters, made illegal arrests and violated the right to legal aid of the arrested.

The Mooknayak

Follow-up: Kerala Software Engineer's Suicide Note Rocks RSS with Sexual Abuse Claims; Congress Turns Aggressive as Priyanka Gandhi Warns of Lakhs of Children in Perilous Camps

AIPC has demanded that the RSS issue an immediate public statement, suspend implicated individuals, and conduct a court-monitored independent investigation into the claims, particularly in shakhas and institutions. Additionally, the National Human Rights Commission (NHRC) and National Commission for Protection of Child Rights (NCPCR) must take suo motu cognizance and oversee the probe.

<https://en.themooknayak.com/sexual-violence/follow-up-kerala-software-engineers-suicide-note-rocks-rss-with-sexual-abuse-claims-congress-turns-aggressive-as-priyanka-gandhi-warns-of-lakhs-of-children-in-perilous-camps>

Geetha Sunil Pillai | Published on: 13 Oct 2025, 11:34 am

Thiruvananthapuram- Amid the celebrations of the RSS's centenary year events, the suicide of Kerala software engineer Ananthu Aji and the shocking revelations in his suicide note accusing the RSS of sexual abuse have become a national talking point, leaving people stunned and demanding an immediate impartial probe from the Kerala government.

The 26-year-old Ananthu Aji's body was discovered hanging in a lodge room in Thampanoor, Thiruvananthapuram, on October 10. His scheduled Instagram post (@ananttwo_aji) detailed years of sexual and physical abuse by RSS members since childhood, igniting a political firestorm. The Congress party has launched a fierce offensive against the RSS, with Priyanka Gandhi Vadra questioning the organization's silence and calling for a full investigation.

Ananthu Aji, a resident of Thampalakad in Kottayam district, was drawn into the RSS as a child under his father's influence. In his 15-page Instagram post, he clarified that his suicide was not due to any romantic affair, debt, or other issues, but stemmed from anxiety, depression, and OCD (Obsessive-Compulsive Disorder) triggered by childhood trauma. He revealed that from the age of 3-4, a neighbor named NM- an active RSS-BJP worker he trusted like a brother, sexually abused him repeatedly. Later, during RSS's ITC (Intermediate Training Camp) and OTC (Officers Training Camp), multiple members subjected him to sexual and physical abuse, including beatings with sticks without reason.

Ananthu wrote, "Never befriend an RSS member. Not just a friend, if they're your father, brother, or even son, cut them out of your life. That's how toxic RSS members are. They spread venom; they are the real abusers." He emphasized that he was not the only victim and that many other children have suffered similar abuse in RSS camps. The post has triggered a massive uproar on social media. The issue has now taken a political turn. All India Professionals' Congress (AIPC) Kerala State President Ranjith Balan issued a statement on October 12 expressing profound grief. He stated that Ananthu's post

exposes a culture of silence and systemic abuse within the RSS. AIPC has demanded that the RSS issue an immediate public statement, suspend implicated individuals, and conduct a court-monitored independent investigation into the claims, particularly in shakhas and institutions. Additionally, the National Human Rights Commission (NHRC) and National Commission for Protection of Child Rights (NCPCR) must take suo motu cognizance and oversee the probe.

Priyanka Gandhi Vadra amplified the Congress's aggressive stance with her X post: "The RSS must allow these allegations to be investigated fully. In his suicide message, Ananthu Aji alleged that he was abused again and again by multiple members of the RSS. He clearly stated that he was not the only victim and rampant sexual abuse is taking place in RSS camps. If true, then this is horrifying. Lakhs of young children and teenagers attend these camps all over India. The leadership of the RSS must take immediate action; they must come clean. Sexual abuse of boys is a scourge as widespread as that of girls. The code of silence around these unspeakably heinous crimes has to be broken." Her statement went viral, with Congress supporters retweeting it to pile pressure on the RSS.

The Indian National Congress (INC) also released an official statement on X, headlined "Heinous, Horrific and Abhorrent—RSS's True Face Exposed 🇮🇳." It described the death of the 26-year-old IT professional from Thiruvananthapuram as a shocking revelation of the RSS's dark side. Ananthu suffered from depression and OCD due to the trauma, leading to his suicide. The INC noted it's not an isolated incident, as Ananthu mentioned many other boys enduring similar abuse. Quoting him: "I was associated with the RSS since childhood; I was raped in an RSS ITC-OTC camp; RSS members sexually exploit many children." The party demanded an impartial probe and immediate action against all complicit RSS members. Youth Congress added on Instagram: "How long will RSS hide crimes under the guise of 'Sanskars'?"

Kerala's ruling CPI(M) and its youth wing, Democratic Youth Federation of India (DYFI), have also written to the police demanding an investigation. DYFI Kerala State Committee Vice Chairman VK Sanoj said, "This incident exposes the inhumane ideology of the RSS. Keep children away from such camps." The police have registered a case based on Ananthu's family's complaint, but the RSS has yet to issue any official response. Reports from media outlets like The New Indian Express and The Federal indicate the case is escalating into a political controversy, with the opposition pressuring the RSS.

In his note, Ananthu advised parents to educate children about good touch and bad touch, build strong bonds with them, and remain vigilant, as "childhood traumas never fully go away." He defended his sister Ammu's choices, including her intercaste marriage, and expressed no grudges against his community except the abuser. Financially, he wished for his debts to be cleared from his stocks, mutual funds, and digital gold savings. This tragedy is not just personal but raises critical questions about child safety in organizations. Experts believe if the allegations are proven, it could lead to a nationwide review of camps. Currently, pressure is mounting on NHRC and NCPCR, with hashtags like #RSS100YearsExposed trending on social media.

The Mooknayak

Follow-up | केरल के सॉफ्टवेयर इंजिनियर के सुसाइड नोट में RSS पर यौन शोषण के गंभीर आरोपों के बाद कांग्रेस आक्रामक: प्रियंका बोलीं-लाखों युवा बच्चे और किशोर इन कैपों...

AIPC ने मांग की है कि आरएसएस तत्काल सार्वजनिक बयान जारी करे, नामित व्यक्तियों को निलंबित किया जाए और अदालत-निगरानी वाली स्वतंत्र जांच हो। साथ ही, राष्ट्रीय मानवाधिकार आयोग (NHRC) और बाल अधिकार संरक्षण आयोग (NCPCR) को स्वतः संज्ञान लेना चाहिए।

<https://www.themooknayak.com/sexual-violence/follow-up-kerala-engineers-suicide-note-rocks-rss-with-sexual-abuse-claims-congress-turns-aggressive-as-priyanka-gandhi-warns-of-lakhs-of-children-in-perilous-camps>

Geetha Sunil Pillai | Published on: 13 Oct 2025, 10:48 am

तिरुवनंतपुरम- राष्ट्रीय स्वयंसेवक संघ के शताब्दी वर्ष के आयोजनों की धूम के बीच केरल के सॉफ्टवेयर इंजीनियर आनंदु अजी की आत्महत्या और सुसाइड नोट में आरएसएस पर लगाए गए यौन शोषण के गंभीर आरोप राष्ट्रीय चर्चा का केंद्र बन गए हैं, जहां लोग स्तब्ध हैं और केरल सरकार से तत्काल निष्पक्ष जांच की मांग कर रहे हैं। 26 वर्षीय आनंदु अजी का शव 10 अक्टूबर को तिरुवनंतपुरम के थंपानूर स्थित एक लॉज के कमरे में लटका मिला था। उनकी इंस्टाग्राम पोस्ट (@anantwo_aji) में बचपन से ही आरएसएस के सदस्यों द्वारा यौन और शारीरिक शोषण का दर्दनाक वर्णन किया गया है, जिसने राजनीतिक हलकों में भूचाल ला दिया। कांग्रेस ने आरएसएस पर सीधा हमला बोला है, जबकि प्रियंका गांधी वाड्रा ने जांच की मांग करते हुए संगठन की चुप्पी पर सवाल उठाए हैं।

आनंदु अजी, जो कोट्टायम जिले के थंपलाकड़ के निवासी थे, बचपन से ही अपने पिता के प्रभाव में आरएसएस से जुड़े थे। उनकी 15 पेज की शेड्यूल्ड इंस्टाग्राम पोस्ट में उन्होंने स्पष्ट कहा कि उनकी मौत का कारण कोई प्रेम प्रसंग, कर्ज या अन्य समस्या नहीं, बल्कि चिंता, अवसाद और ओसीडी (ऑब्सेसिव कंपल्सिव डिसऑर्डर) है, जो बचपन के ट्रॉमा से उपजा। उन्होंने खुलासा किया कि 3-4 साल की उम्र से पड़ोसी एनएम नामक व्यक्ति, जो आरएसएस-बीजेपी का सक्रिय कार्यकर्ता था, ने उनका लगातार यौन शोषण किया। बाद में आरएसएस के आईटीसी (इंटरमीडिएट ट्रेनिंग कैंप) और ओटीसी (ऑफिसर्स ट्रेनिंग कैंप) में कई सदस्यों ने उन्हें यौन और शारीरिक शोषण का शिकार बनाया, जिसमें बिना वजह डंडों से पीटना भी शामिल था। आनंदु ने लिखा, "आरएसएस के सदस्यों से कभी दोस्ती न करें। चाहे वे पिता, भाई या बेटा ही क्यों न हों, उन्हें जीवन से काट दें। वे जहर फैलाते हैं, असली अपराधी वही हैं।" उन्होंने जोर दिया कि वे अकेले पीड़ित नहीं हैं और कई अन्य बच्चे भी ऐसे शोषण का शिकार हो चुके हैं।

इस पोस्ट ने सोशल मीडिया पर तूफान मचा दिया है। अब यह मामला राजनीतिक रंग ले चुका है। ऑल इंडिया प्रोफेशनल्स कांग्रेस (AIPC) केरल के राज्य अध्यक्ष रणजीत बालन ने 12 अक्टूबर को बयान जारी कर गहन शोक व्यक्त किया। उन्होंने कहा कि आनंदु की पोस्ट आरएसएस के भीतर चुप्पी की संस्कृति और व्यवस्थित शोषण को उजागर करती है। AIPC ने मांग की है कि आरएसएस तत्काल सार्वजनिक बयान जारी करे, नामित व्यक्तियों को निलंबित किया जाए और अदालत-निगरानी वाली स्वतंत्र जांच हो। साथ ही, राष्ट्रीय मानवाधिकार आयोग (NHRC) और बाल अधिकार संरक्षण आयोग (NCPCR) को स्वतः संज्ञान लेना चाहिए।

कांग्रेस की इस आक्रामकता को वायनाड सांसद प्रियंका गांधी वाड़ा ने और बल दिया। उन्होंने एक्स पर पोस्ट कर कहा, "आरएसएस को इन आरोपों की पूरी जांच की अनुमति देनी चाहिए। आनंदु अजी ने अपनी आत्महत्या संदेश में आरोप लगाया कि आरएसएस के कई सदस्यों द्वारा उन पर बार-बार शोषण किया गया। उन्होंने स्पष्ट कहा कि वे एकमात्र पीड़ित नहीं हैं और आरएसएस कैंपों में व्यापक यौन शोषण हो रहा है। यदि यह सत्य है, तो यह भयावह है। पूरे भारत में लाखों युवा बच्चे और किशोर इन कैंपों में जाते हैं। आरएसएस के नेतृत्व को तत्काल कार्रवाई करनी चाहिए। लड़कों का यौन शोषण लड़कियों जितना ही व्यापक अभिशाप है। इन अमानवीय अपराधों की चुप्पी तोड़नी होगी।" उनका यह बयान वायरल हो गया और कांग्रेस समर्थकों ने इसे रीट्वीट कर दबाव बनाया।

भारतीय राष्ट्रीय कांग्रेस (INC) ने आधिकारिक एक्स हैंडल से हिंदी में पोस्ट जारी की: "केरल के IT प्रोफेशनल आनंदु अजी ने आत्महत्या कर ली। आनंदु अजी ने आत्महत्या से पहले जो लिखा है वो भयावह है। आनंदु के मुताबिक • मैं बचपन से RSS से जुड़ा था • RSS में कई लोगों ने मेरा बलात्कार किया • RSS के ITC-OTC कैंप में मेरा बलात्कार हुआ • RSS सदस्य कई बच्चों का यौन शोषण करते हैं।" पार्टी ने निष्पक्ष जांच और संलिप्त आरएसएस सदस्यों के खिलाफ तत्काल कार्रवाई की मांग की। INC ने इसे 'हेनियस, हॉरिफिक और एभोरेन्ट' बताते हुए आरएसएस के 'सच्चे चेहरे' को उजागर करने का दावा किया। युवा कांग्रेस ने भी इंस्टाग्राम पर लिखा, "'संस्कार' की आड़ में RSS कब तक अपराध छिपाएगा??"

केरल की सत्ताधारी सीपीआई(एम) और उसकी युवा शाखा डेमोक्रेटिक यूथ फेडरेशन ऑफ इंडिया (DYFI) ने भी पुलिस को पत्र लिखकर जांच की मांग की है। DYFI केरल राज्य समिति के उपाध्यक्ष वीके सनोज ने कहा, "यह घटना आरएसएस की अमानवीय विचारधारा उजागर करती है। बच्चों को ऐसे कैंपों से दूर रखें।" पुलिस ने आनंदु के परिजनों की शिकायत पर केस दर्ज कर लिया है, लेकिन अब तक आरएसएस की ओर से कोई आधिकारिक प्रतिक्रिया नहीं आई है। न्यू इंडियन एक्सप्रेस और द फेडरल जैसी मीडिया रिपोर्ट्स के अनुसार, यह मामला राजनीतिक विवाद में बदल चुका है, जहां विपक्ष आरएसएस पर दबाव बना रहा है।

आनंदु की पोस्ट में उन्होंने माता-पिताओं को सलाह दी कि बच्चों को अच्छे-बुरे स्पर्श की शिक्षा दें और उनके साथ मजबूत रिश्ता बनाएं, क्योंकि "बचपन की ट्रॉमा कभी पूरी तरह नहीं जाती।" उन्होंने अपनी बहन अम्मू का बचाव किया और आर्थिक दायित्वों को स्टॉक, म्यूचुअल फंड से चुकाने की इच्छा जताई। यह घटना न केवल एक व्यक्तिगत त्रासदी है, बल्कि संगठनों में बाल सुरक्षा पर सवाल खड़े कर रही है। विशेषज्ञों का मानना है कि यदि आरोप सिद्ध होते हैं, तो यह राष्ट्रीय स्तर पर कैंपों की जांच का आधार बनेगा। फिलहाल, NHRC और NCPCR पर दबाव बढ़ रहा है, और सोशल मीडिया पर #RSS100YearsExposed जैसे हैशटैग ट्रेंड कर रहे हैं।